IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY, THE SEVENTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

I.A.No.1 OF 2025
IN/AND
WRIT APPEAL NO: 276 OF 2025

I.A.No.1 OF 2025
Between:

1. The State of Telangana, Rep.by its Principal Secretary, Department of Finance and Planning Secretariat, Hyderabad
2. The State of Telangana, Rep.its Principal Secretary Department of Education Secretariat, Hyderabad
3. The Director of Public Libraries, Telangana State Afzal gunj Hyderabad
4. The Secretary, Zilla Grandhalaya Samstha Mahabubnagar District, Telangana State
5. The Chairman, Zilla Grandhalaya Samstha Mahabubnagar District, Telangana State

...APPELLANTS

AND

K.VenkataSwamy, S/o.late BalaSwamy Aged about 42 yrs., Occ. Un-employee R/o.21775,Chuldcayipally Colony, Kollapur Town , Nagarkurnool District, Telangana State

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to condone the delay of (719) days, in filing the present Writ Appeal, against the orders passed in WP No. 2681 of 2020, dated 01-02-2023.

W.A.No.276 OF 2025

Writ Appeal under clause 15 of the Letters Patent Against the Order Dated 01/02/2023 in W P No 2681 of 2020 on the file of the High Court.

Between:

1. The State of Telangana, Rep.by its Principal Secretary, Department of Finance and Planning Secretariat, Hyderabad
2. The State of Telangana, Rep.its Principal Secretary Department of Education Secretariat, Hyderabad
3. The Director of Public Libraries, Telangana State Afzal gunj Hyderabad
4. The Secretary, Zilla Grandhalaya Samstha Mahabubnagar District, Telangana State
5. The Chairman, Zilla Grandhalaya Samstha Mahabubnagar District, Telangana State

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K.VenkataSwamy, S/o.late BalaSwamy Aged about 42 yrs., Occ. Un-employee R/o.21775,Chuldcayipally Colony, Kollapur Town , Nagarkurnool District, Telangana State

...RESPONDENTS

Counsel for the Appellants : GP FOR SERVICES I

Counsel for the Respondents: SRI D.V.SHRIKANT

The Court made the following: COMMON JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

I.A.No.1 of 2025
IN/AND
WRIT APPEAL No.276 of 2025

COMMON JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri S. Satyanarayana, learned Government Pleader for Services-I, for the appellants and Sri D.V. Shrikant, learned counsel for the respondent/writ petitioner.

2. I.A.No.1 of 2025 seeking condonation of delay of 719 days in filing the appeal is taken up.

3. Learned Government Pleader for Services-I, by placing reliance on paragraph Nos.9 to 12 of the aforesaid I.A., submits that the delay has been properly explained.

4. The other side raised objection for condoning the abnormal delay.

5. The impugned order passed by the learned Single Judge in W.P.No.2681 of 2020 was on 01.02.2023. The Writ Appeal is filed on the basis of direction of the Government obtained on 31.01.2025. A plain reading of paragraph Nos.9 to 12 of the affidavit shows that the appellants have not assigned justifiable reasons for the delay. There was no reason for the appellants to wait for initiation of contempt proceedings. If the order appealed

against was against the Government, they should have filed the appeal with quite promptitude. The filing of contempt case by writ petitioner and receiving notices etc., are of no consequence or justification for belatedly filing the appeal. We are unable to hold that the appellants have shown 'sufficient cause' and therefore, the enormous delay of 719 days cannot be condoned.

6. Hence, the I.A. is **dismissed**. Consequently, the Writ Appeal is **rejected**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-K. SHYLESHI
DEPUTY REGISTRAR

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SECTION OFFICER

To,

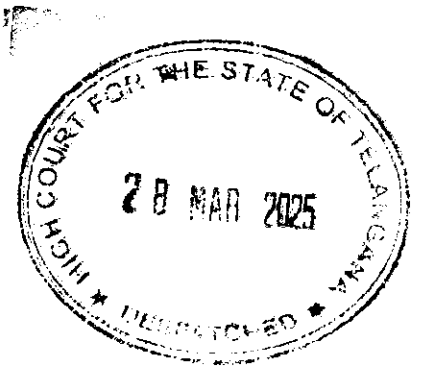
1. Two CCs to GP FOR SERVICES I, High Court for the State of Telangana. [OUT]
2. One CC to SRI D.V.SHRIKANT Advocate [OPUC]
3. Two CD Copies.

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HIGH COURT

DATED:07/03/2025



COMMON JUDGMENT

I.A.No.1 OF 2025
IN/AND
WA.No.276 of 2025

ORDERING THE I.A &
REJECTING THE W.A
WITHOUT COSTS

7
S.B
20/3/25